NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 64/(MAH)/2015 CA No. 122/2016 & MA 164/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES:

Mr. Fidaali Moiz Mithiborwala & Anr.

V/s.

M/s. Aceros Fortune Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Saurabh Kowh Ahr Respondets

2. Tasa san Dumoo; Dar for the Petter (1)

Common Order

CA NO.122/2016 & MA NO.164/2016 in TCP No. 65/397-398/CLB/MB/MAH/2015
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 64/59,397-398/CLB/MB/MAH/2015
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 66/397-398/CLB/MB/MAH/2015
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 67/397-398/CLB/MB/MAH/2015
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 68/397-398/CLB/MB/MAH/2015

Heard on Amendment Applications, for orders on 23.1.2017.

On the reply filed by the Respondents, the petitioner side is given liberty to file rejoinder on or before next date of hearing.

List this matter for hearing on 23.1.2017.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)